

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3343**

TO BE ANSWERED ON THE 1ST JANUARY, 2019/, PAUSHA 11, 1940 (SAKA)

FAST-TRACK COURTS

3343. SHRI HARISH CHANDRA AL/AS HARISH DWIVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has decided to set up fast-track courts from the Nirbhaya Fund for the disposal of pending cases of rapes and sexual assaults of women across the country;**
- (b) if so, the details thereof, State-wise; and**
- (c) the names of the districts in Uttar Pradesh where the said courts are being set up?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (c): Subordinate courts including Fast Track Courts (FTCs) are set up by the State Governments as per their needs and resources in consultation with the High Courts concerned. However, in order to facilitate timely disposal of cases of rape and cases under the Protection of Children from Sexual Offenses (POCSO) Act, the Empowered Committee of Officers under Nirbhaya Fund has recommended the proposal of the Department of Justice for setting up of 1,023 Fast Track Special Courts (FTSCs) as a Centrally Sponsored Scheme with total financial implication of Rs. 767.25 crore, of which Central support shall stand at Rs. 474.00 crore under the Nirbhaya Fund.

Specific districts in States are not identified at Central level.